

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 402 OF 2019 IN**  
**DFR NO. 1240 of 2019**

**Dated : 15<sup>th</sup> March, 2019**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Bhadreshwar Vidyut Private Limited** ....Appellant(s)

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.** ....Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Nishant Kumar  
Mr. Tushar Shrivastava  
Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishan for R-1

**ORDER**

**(IA No. 402 of 2019 – For Urgent Listing)**

Heard learned counsel appearing for the Appellant. The learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that, in the light of the statement made in the instant application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**DFR NO. 1240 of 2019**

List the matter on **19.03.2019** subject to curing the defects.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**